

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1569/1999

New Delhi, this 10th day of November, 2000

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P. Singh, Member(A)

Gulab Singh
Village & Post Jai
Dt. Mathura (UP)

... Applicant

(By Shri D.P.Sharma, Advocate)

versus

Union of India, through

1. Secretary
Ministry of Communication
New Delhi
2. Director Postal Services
Agra Region, o/o PMG
Agra
3. Sr. Superintendent of Post Offices
Mathura Division
Civil Lines, Mathura .. Respondents

(By Shri Gajender Giri, Advocate)

ORDER(oral)

By Shri Kuldip Singh

In this OA, the applicant has prayed for the following reliefs:

(i) Duty period pay from 1.1.92 to 27.1.92 be paid to him;

(ii) 'Put off' period from 28.1.92 to 6.2.98 be treated as spent on duty and full pay and allowances be allowed to him.

2. The facts in brief are that the applicant while working as Extra Departmental Sub-Post Master, Jait Distt., Mathura was 'put off' duty (suspension) for the period from 22.11.95 to 6.2.98 in an enquiry conducted against him in a criminal case which ended in his acquittal. The disciplinary authority found the charge partly proved and debarred the applicant from appearing in the departmental examination for a period of 3 years

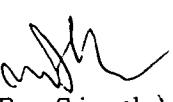
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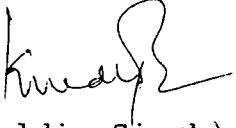
from the date of his joining. The grievance of the applicant is that he has not been paid the pay for the put off duty period and other admissible allowances on his reinstatement.

3. The learned counsel for the respondents submits that allowances for the duty period from 1.1.92 to 27.1.92 and again from 13.1.97 to 6.2.98 as admissible under rules have already been paid to the applicant.

4. The learned counsel for the applicant submits that the applicant has made a representation in this respect on 6.7.98 and since more than six months are over he has approached this Tribunal for the aforesaid reliefs. He submits that his representation has not been finally disposed of by the department.

5. In the circumstances, we direct the respondents to take a decision on the representation of the applicant in accordance with the instructions dated 13.1.97 (Annexure R-2) and intimate the same to the applicant within a period of three months from the date of receipt of a copy of this order. If any grievance still survives, applicant is at liberty to approach this Tribunal again if so advised. The OA is disposed of as aforesaid. No costs.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

/gtv/